

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 02

C.P. (IB)/887(MB)2022

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **28.03.2024**

NAME OF THE PARTIES : **Euro Alloys Limited**

VS

Superfine Metals Private Limited

For OC : Adv. Tasneem Khatau a/w Adv. Gautam Tiwari i/b Probus Legal

For CD : Adv. Sharad Bansal(through VC), Adv. Ashrita Chindarkar i/b
Katariya & Associates.

Section 9 of IBC

ORDER

- 1.Both the Counsel for OC and CD jointly submit that the matter is settled between the parties and the OC has tendered Consent Terms to this Bench.
- 2.In view of the above, the C.P is allowed to be withdrawn with liberty to the OC to revive the C.P by filing an affidavit, in the event of failure of any of the conditions as set out in the Consent Terms. **The main C.P. is disposed of as withdrawn.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
//SMM//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)